

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 4
IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 24.02.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Niharika Sharma, Adv.
For the Respondent : Mr. Amar Gupta, Mr. Aniket Aggarwal, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Resolution Professional. Learned Counsel for the Resolution Professional has apprised this Tribunal about the Hon'ble Supreme Court's Order on the subject and prayed for two weeks' time so that the present application may be considered by this Tribunal. Time prayed for is granted.

Matter is fixed for 29.03.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)